with Signature

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Serial No.	Date of Order	Order
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Office note as to action (if any) taken on order

For admission

8/2/9

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As the Division Bench brakes breams to-day and as the time does not permit to conclude hearing of this matter, it is adjourned and may be listed before the next available Division Bench.

VICE_CHAIRMAN

MEMBER (ADMINISTRATIVE)

26.9.96

Heard Shri H.M.Dhal, counsel for the applicant. Along with the Original Application, the applicants 18 in number have keen applied in a Misc. Application for permission to prosecute this case jointly. Prayer allowed. Misc. Application is disposed of accordingly.

ME MBER (ADMINISTRATIVE

In this Application the grievance of the applicants is that though they were regularised retrospectively with effect from 1.4.1973, yet the differential salary and allowances have not been paid to them so far. According to the instruction communicated under CE (Con)/ QRC's letter No.CR (Con) /GRC/PD/II/579/ 002946 dated 26.4.1989, the Group D staff working against PCR posts and having completed three years of minimum service on 1.3.1973, their regularisation would be put back to 1.4.1973 and on the basis of such regularisation their scale of pay would be fixed in the appropriate regular scale with effect from that date.

MEMBER (ADMINISTRATIVE)